

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

RA/M.A./O.A./T.A./ 376 1989

M B Kalma

Applicant (s).

Xavier mm

Adv. for the
Petitioner (s).

Versus

Union of India 26

Respondent (s).

Rm v1n

Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
712		Genmt. RPAO received from Resp. 2. (Copy not served)
18/12		Pl. issue notice of P.A to supp. pending admission.
20/12		W.P. filed by Mr. R. N. Desai Adv. for Respondents
21/12		→ This matter is not placed on 18/11/80 due to P.A not available. RPAO Recd from Resp. 2 (02.01)
1-2-90		AT 2nd J.A. M.V.M 2nd 1980 05/01/80 EU/21

O. A. 376/89

CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

7.12.1989

Mr. M. M. Xavier and Mr. R. M. Vin the learned advocate for the applicant and respondents respectively present. The subject of the application consist the ^{of} ~~of~~ claim ^{of} seniority which subject is liable to be heard by the Division Bench. Registry should accordingly post ^M for hearing before the Division Bench.

M. M. Singh

(M. M. Singh)
Administrative Member.

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Coram : Hon'ble Mr.J.N.Murthy : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

14/12/1989

Heard Mr.M.M.Xavier for the applicant and Mr.R.M.Vin for the respondents. Mr.R.M.Vin says that he will file a reply for which time may be given. Pending admission. Mr.R.M.Vin is directed to file ~~his~~ ^M reply within one month from the date of this order. Registry to fix the case accordingly.

M M Singh
(M.M.Singh)
Administrative Member

J N Murthy
(J.N. Murthy)
Judicial Member

AIT